श्री के लि पन्त: मैंने पहले भी यह सूचना दी थी कि उन कालेओं में जहां पर कि केवल अंग्रेजी में पढ़ाई होती है, वहां के ग्रधिकारियों ने यह बात उठाई है कि जब आप केवल हिन्दी में ही पढ़कर आये हैं तो अंग्रेजी में ग्रापको कठिनाई हो सकती है तो यह व्यावहारिक प्रश्न है, क्या होना चाहिए यह सवाल एक दूसरे माननीय सदस्य ने उठाया है, इस सब की जो वास्तविकता है उसको देखते हुए, कठिनाई का सवाल रह जाता है वह **अलग बात है, लेकिन इस वक्त की जो** वास्तविकता है उसमें इस बात की धाम श्रादमी समझ सकता है कि जिस कालेज में हिन्दी में पढ़ाई नहीं होती उसमें उस लड़के को जिसने कि अंग्रेजी में पढ़ाई नहीं की है, कठिनाई हो सकती है। इसलिए इस बात को तो हमें समझना चाहिए । वया करना है, यह अलग प्रश्न है ?

SHRI INDRADEEP SINHA: Sir, I have an important thing on this question.

MR. CHAIRMAN: No. no.

SHRI INDRADEEP SINHA: I have visited the Delhi University in that connection.

MR. CHAIRMAN: I cannot allow everybody.

Theft of steel from the Pench-Hydro Electric Project at Nagpur

\*329. SHRI INDRADEEP SINHA:†
SHRI SURAJ PRASAD:

Will the Minister of IRRIGATION AND POWER be pleased to state:

- (a) whether it is a fact that steel worth one crore of rupces was stolen from the Pench-Hydro Electric Project at Nagpur; and
- (b) if so, what action has been taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARUN NEHRU): (a) Government of

Maharashtra has intimated that on 9-7-85 the police intercepted two trucks carrying steel costing about Rs. 50,000 stolen from the stores of the Pench Hydro-electric Project at Nagpur.

(b) A complaint was lodged with the police who have arrested two employees of the project and investigations are in progress.

SHRI INDRADEEP SINHA: Sir, I would again comment that the answer given by the hon. Minister seeks more to conceal the facts than to reveal them.

I am now putting the question. Is it a fact than the two trucks were seized by the Maharashtra police in a routine check-up and that the truck drivers have stated that the steel rods were being taken to a firm in Bombay near Bandra and that there was a regular racket of stealing steel from the project stock yard?

(b) is it also a fact that after the Executive Engineer of the project lodged a FIR, a Junior Engineer and a Supervisor were arrested and the superior officers transferred that Executive Engineer immediately for having committed the offence of lodging a FIR?

SHRI ARUN NEHRU: First of all the items which have been mentioned is steel wroth of Rs. 50,000 and not silver worth of Rs. 1 crore. The seizure was made on the 9th and when the police detected it a FIR was lodged on the 10th and on the 12th police have arrested a Junior Engineer and a Store Attendant of that project.

As far as the enquiry is concerned, the State Government has handed over the case to the Anti-Corruption Bureau. Only when the investigations are revealed, we will know the full details. The information we received so far is that on a routine check on the 9th these two trucks were caught. There were 11 tonnes of steel worth of Rs. 20,000.

MR. CHAIRMAN: Second supplementary.

<sup>†</sup>The question was actually asked on the floor of the House by Shri Indradeep Sinha.

SHRI INDRADEEP SINHA: Sir, the Minister has not answered the first part of my question.

MR, CHAIRMAN: You include it now.

SHRI INDRADEEP SINHA: I will the the Laceutive Engineer who filed the FIR was transferred by his superior officers. Now, I will come to the Second Supplementary. Whether it is a fact that the Accountant of the project suddenly died the same day in some mysterious accident and the Junior Engineers of the project took out a procession and informed the police about a regular racket that has been going on there in the theft of project materials. Whether the Department has taken any action against these officers?

SHRI ARUN NEHRU: Sir, as I have said earlier, the matter is under investigation. Unless the investigation is completed, it would be difficult for us to make any comments on it. This is only a matter which is being handled by the State Government. We have asked them for a detailed report. There has been no mention about the Accountant or any Junior Engineer. This is something not connected with the incident at all.

भी सूरज प्रसाद : महोदय, मंती जी ने जवाब दिया, उससे यह स्पष्ट हे कि जो सीनियर इंजीनियर हैं, उनके खिलाफ कोई कार्यवाही नहीं हुई है ! मैं सरकार में कोई कदम इन सीनियर इंजीनियर के खिलाफ भी उठाए हैं ? दूसरी बात, यह कि क्या यह सिलिसिला पहले से जारी था या फर्ट टाइम ही यह पकड़ा गंधा ? लगता तो यह है कि यह सिलिसिला पहले में ही जारी था और पहले भी इस तरह की घटना घटी होगी, क्या सरकार को इसकी कोई सूचना है ?

SHRI ARUN NEHRU: Sir you can not take action against the Superintending Engineer unless you know that he is involved in it. Secondly I

think one aspect which has not been mentioned is that we must congratulate the police who were vigilant enough to apprehend the culprits. As far as we know this is the first type of incident that took place.

MR. CHAIRMAN: Shrimati Shanti Pahadia

SHRIMATI SHANTI PAHADIA:

MR. CHAIRMAN: You dont want to ask. Next Mr. Hukmdeo Narayan Yaday.

श्री हुक्मदेव नारायण यादव मेरा प्रकृत पूछ लिया गया है।

MR. CHAIRMAN; Question No. 330 Honourable Member absent. Now, Question No. 331. Mr. Jagdambi Prasad Yaday.

\*330. [The questioner (Dr. Shanti G. Patel) was absent. For answer. vide cols. 43-44 infra]

"भगीरथ" ग्रौर "विद्युत् भारती" का प्रकाशन

\*331. श्री जगदम्बी प्रसाद यादव : क्या सिचाई श्रीर विद्युत् मंत्री यह बतान की कपा करेंगे कि :

(क) उनके मंत्रालय की "भगीरथ" ग्रीर ''विद्युत भारती" जैसी पित्रकाग्री का प्रकाशन विलम्ब से करने ग्रीर रिक्त सम्पादकीय पदों को न भरे जाने के क्या कारण हैं:

- (ख) पतिकाम्रों के नियमित प्रकाशन, खाली पदों को भरने तथा मंपादकीय मंडल के पुनर्गठन के लिए क्या व्यवस्था किए जाने की संभावना है;
- (ग) मम्पादकीय मंडल में किन-किन व्यक्तियों को रखा गया है और उनकी योग्यता तथा धनुभव क्या-क्या है ?

तिवाई ग्रोर विद्युत् मंत्री (श्री बी० शंकरानन्द): (क) से (ग) श्रवेक्षित मूचना दर्शान वाला सभा-पटल पर एक विवरण रखा जीता है।